FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
8 VEER CHEMICALS GROUP COMPANIES (details provided in column no. 1 hereinbelow) UNDERGOING CONSOLIDATED/GROUP CIRP, OPERATING IN REAL ESTATE SECTOR AT NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being issued for **8 Veer Chemicals Group Companies** *(Veer Chemicals Private Limited, Honey Builders Limited, Dolphin Buildwell Private Limited, Concord Buildwell Private Limited, Limelight Realtors Private Limited, Crimson Infrastructure Private Limited, Symphony Realtors Private Limited and Anjaney Developers Private Limited)*, undergoing consolidated / group Corporate Insolvency Resolution Process **("CIRP")** in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and pursuant to the consolidation order passed by the Hon'ble National Company Law Tribunal, New Delhi Bench, dated July 18, 2025 read with order dated 20 August 2025, in CP No. 81/ND/2025 in order to invite Expression of Interest for submission of consolidated Resolution Plan for 8 Veer Chemicals Group Companies.

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	Details of the 8 Corporate Debtors undergoing consolidated/ group CIRP are as under: (see table below) **(together referred to as "8 Veer Chemicals Group Companies")**

Name of Corporate Debtor	PAN	CIN
Veer Chemicals Private Limited	AAACV0756B	U74899DL1989PTC037859
Honey Builders Limited	AABCH3421Q	U45203DL2001PLC113154
Dolphin Buildwell Private Limited	AACCD1999E	U45201DL2005PTC137257
Concord Buildwell Private Limited	AACCC7729F	U45201DL2004PTC130093
Limelight Realtors Private Limited	AABCL0375K	U45201DL2004PTC130519
Crimson Infrastructure Private Limited	AACCC6243J	U45201DL2005PTC137256
Symphony Realtors Private Limited	AAJCS6913Q	U70101DL2004PTC126802
Anjaney Developers Private Limited	AAFCA2771C	U45201DL2005PTC137254

2.	Address of the registered office	D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi-110091
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Village Mohammadpur Gujjar and Sohna, Gurgaon, Haryana
5.	Installed capacity of main products/ services	Please refer detailed invitation for expression of interest **("IEOI")**, details can be sought by emailing at: cirp.veerchemicals@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing at: cirp.veerchemicals@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Detailed IEOI can be sought by emailing at cirp.veerchemicals@gmail.com
10.	Last date for receipt of expression of interest	20th December 2025*
11.	Date of issue of provisional list of prospective resolution applicants	30th December 2025*
12.	Last date for submission of objections to provisional list	04th January 2026*
13.	Date of issue of final list of prospective resolution applicants	14th January 2026*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th January 2026*
15.	Last date for submission of resolution plans	18th February 2026*
16.	Process email id to submit Expression of Interest	cirp.veerchemicals@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not Available

These timelines are subject to the extension/ exclusion to be granted by Hon'ble NCLT for completion of CIRP and shall remain subject to modification by the CoC.

Sd/-

Sapan Mohan Garg
Resolution Professional of
8 Veer Chemicals Group Companies undergoing Consolidated / Group Corporate Insolvency Resolution Process (CIRP)
IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903
Registered email ID with IBBI: sapan10@yahoo.com; **AFA valid up to** 31-Dec-2025
Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 **Email ID:** cirp.veerchemicals@gmail.com;

Date: 19.11.2025
Place: Noida

Published on 20.11.2025 in
Financial Express (English) +Jansatta (Hindi) Delhi NCR
Business Standard (English + Hindi) All India Editions

LOST AND FOUND NOTICE

Notice is hereby given that Folio No. GRA0292699, 604078 Share Certificate(s) No. 3338823-3338824, 3292699, 3095307 for 368 equity shares of Rs. 2 only each bearing Distinctive Nos. 610820685-610820706, 654191165-654191330, 444909226-444909405 of Grasim Industries Ltd, registered in the name of Ashok Kumar Jain has/have been lost has/have applied to the company to issue duplicate certificate(s). Any person who has/have any claim in respect of the said share certificate(s) should lodge such claim with the company at its registered office Birlagram, Nagda, Madhya Pradesh, 456331 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate(s).

Name & Address of the Legal Heir
Sonal Jain
B 604 Stellar Kings Court Sector 50 Noida 201301
Place: Uttar Pradesh; Date: 22/10/2025

CORRIGENDUM

Reference to our advertisement Published in Financial Express Delhi on 12th Oct, 2025 in Respect of Form No. URC-2 of M/S Amba Glass, Following is the changes in Point No. 4th. It will be read as below:
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at ROC Kanpur 37/17 West Cott Building Mall Kanpur-208001 and CRC, IICA, Manesar, Plot No. 6, 7 & 8, sector-5, IMT Manesar, Gurgaon) within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.
Rest will be the same. for M/S Amba Glass
sd/-
Date: 10th, Oct., 2025. Sanas Pal (Partner)

LOST AND FOUND NOTICE

Notice is hereby given that Folio No. TWN0004209 Share Certificate(s) No. 202368, 200589 for 1520 equity shares of Rs. 1 only each bearing Distinctive Nos. 5771081-5771840, 5770321-5771080 of Titan Company Ltd, registered in the name of Ashok Kumar Jain has/have been lost has/have applied to the company to issue duplicate certificate(s). Any person who has/have any claim in respect of the said share certificate(s) should lodge such claim with the company at its registered office 3, Sipcot Industrial Complex, Hosur, Tamil Nadu, 635126 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate(s).

Name & Address of the Legal Heir
Sonal Jain
B 604 Stellar Kings Court Sector 50 Noida 201301
Place: Uttar Pradesh; Date: 22/10/2025

OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi 110001

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

TRC/1232/2022 19-09-2025

UNION BANK OF INDIA Versus PRAVEEN AND ANR.

To,
(CD1) PRAVEEN S/O BRIJ MOHAN,
(CD2) REENA W/O PRAVEEN (CO-APPLICANT)
BOTH (CD1) & (CD2) ARE AT: R/O 3RD FLOOR, PROP. NO. 1/7509, KHASRA NO. 226, GALI NO. 12A, EAST GORAKH PARK, VILL. BABARPUR, SHAHDARA, DELHI -110032 **ALSO AT:** K-5, BLOCK-K, BUDH VIHAR, PHASE-I, ROHINI, DELHI-110084
(CD3) VIPIN KUMAR S/O BRIJ MOHAN (GUARANTOR), R/O HOUSE NO. 650, DDA JANTA FLATS, BADARPUR, SOUTH DELHI-110044

Whereas you the **PRAVEEN AND ANR,** was ordered by the Presiding Officer of **DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)** who had issued the Recovery Certificate dated **09/11/2022** in to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs. 2646756.80 (Rupees Twenty Six Lakhs Forty Six Thousands Seven Hundred Fifty Six And Paise Eighty Only)** along with pendentelite and future interest **@10.25% w.e.f. 01/01/2016** till realization and costs of **Rs 29,000.00,** and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

You are hereby informed that the **08/12/2025 at 10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

PROPERTY i.e. 3RD FLOOR, WITH TERRACE RIGHTS BEARING NO. 1/7509, KHASRA NO. 226, GALI NO. 12A, EAST GORAKH PARK, VILLAGE BABARPUR, SHAHDARA, DELHI-110032.

Given under my hand and the seal of the Tribunal, on this date: **19/09/2025**

Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi – 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122003, have been lost/misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate (s)/Letter of Confirmation to the applicant holder without any further intimation.

Folio No	Name of Shareholder	No of Shares	Distinctive Nos. From	Distinctive Nos. To	Certificate Noss From	Certificate Noss To
SRF00 42729	PANKAJ MITAL	400	28628764	28630163	1137332	1137332
		40	96424425	96424464	90086880	90086880
		40	96424465	96424504	90086881	90086881
		40	96424505	96424544	90086882	90086882
		20	96425206	96425225	90086882	90086882
Total		500				

Dated: 20-11-2025
Name of Company: SRF Limited.
Shareholder Name : Pankaj Mital

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
Contact: Contact No. Hasmuddin Raza : 8468898202 | Ravi : 9999048581

Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Whereas, the undersigned being the Authorized Officer of **Hinduja Housing Finance Limited (HHFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

LAN / Borrower(s) /Co-Borrower(s) / Guarantor(s) / Address	Demand Notice Date & Outstanding
GH/BUL/KALE/A000000108. 1. Mr. Prempal Singh 2. Mrs. Laxmi Devi. 1, Bhutgarhi, Urban, Khurja, Uttar Pradesh, India - 203141 | NPA Date: 03-07-2025 | Description Of Property: A House, area measuring 174.53. Sq. Mtr, i.e. 208.66 Sq. yds, Out of Gata no. 117 ME, Situated at Village Bhootgarhi Majra Gothani Pargana & Tehsil Khurja & Disst. Bulandsahar U.P. Boundaries: East: 8.ft Wide Road, West: 15.ft wide Road, North: House of Kallu, South: House of Mani Ram	17-11-2025 & Rs. 1,50,063/- As on 17-11-2025

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hinduja Housing Finance Limited, for an above-mentioned demanded amount and further interest thereon.

Place: Bulandshahr Date : 20.11.2025 SD/- Authorised Officer- For HINDUJA HOUSING FINANCE LIMITED

FORM NO. 1

DEBTS RECOVERY TRIBUNAL
600/1, University Road, Hanuman Setu Mandir, Lucknow
(Area of Jurisdiction, Part of Uttar Pradesh)

DRC NO. 875 OF 2024
Notice under Rule-2 of the IInd Schedule of Income Tax Act 1961, read with Section 29 of The Recovery of Debts and Bankruptcy Act, 1993

ICICI Bank Ltd.
V/s.
Sunny Taneja and Others

To,
(1) Sunny Taneja S/o- Shri Bhusan Taneja, R/o-C-74/4, Vaishali Colony, Garh Road, Meerut, (U.P.)-250105.
(2) Sugandha Sethi W/o- Shri Sunny Taneja, R/o-C-74/4, Vaishali Colony, Garh Road, Meerut (U.P.)- 250105.
(3) M/s. Anjara India Ltd. Registered Office At: 502, Sachdeva Corporate Tower, Karkardooma Community Centre, Delhi- 110092.
Through Its Authorized Signatory

A. This is to notify a sum of Rs. 46,79,520/- (Forty Six Lakh Seventy Nine Thousand Five Hundred Twenty Only) including interest @ 12% per annum granted in the loan account from the date of filing of the original application i.e. 25.11.2022 till loan fully liquidated jointly and severally with its costs succeeded in its realization from the certificate debtor nos. 1 to 3 as per Certificate Bearing No. 875 of 2024 dated- 05.03.2024 in O.A. No. 1216 of 2022 passed against you by Hon'ble DRT, Lucknow.
B. You are hereby directed to pay the sum within 15 days of receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.
C. You are hereby ordered that declare on affidavit the particulars of assets on or before 10.02.2026.
D. You are hereby ordered to appear before the undersigned on 10/02/2026 at 11 A.M.
E. In addition to the sum aforesaid, you will also be liable to pay the following:-

Application fees	Rs. 50,000/-
Advocate fees	Rs. Nil
Publication charges	Rs. Nil
Miscellaneous expenses	Rs. Nil
Total Cost	Rs. 50,000/-

Given under my hand and seal at Lucknow on 11th November, 2025.

Recovery Officer- I
Debts Recovery Tribunal, Lucknow

DEBTS RECOVERY TRIBUNAL, DEHRADUN

Government of India, Ministry of Finance, (Department of Financial Services)
2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK. 248171
PUBLICATION NOTICE IN O.A. No. 316 OF 2025

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE 2 RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)

Dy. No. 922/2025 Dated: 14.10.2025

ICICI Bank Ltd.
V/s.
M/s Pratishtha Producer Company Ltd. & Ors.

1. M/s. Pratishtha Producer Company Limited through its Director Nitin Kumar Sharma O/o Girish Kumar Indra Avas Shankar Colony, Moradabad, Distt.- Moradabad, U.P.- 244001
a. Nitin Kumar Sharma S/o Sh. Sushil Kumar R/o H.No. 232 Visahat, Jaitpur Moradabad, Distt.- Moradabad- 244001
b. Anuj Rastogi O/o Girish Kumar Indra Avas Shankar Colony, Moradabad, Distt.- Moradabad, U.P.- 244001 (Director)
c. Rajendra Kumar Sharma O/o Girish Kumar Indra Avas Shankar Colony, Moradabad, Distt.- Moradabad, U.P.- 244001 (Director)
d. Anil Kumar Sharma 0/0 Girish Kumar Indra Avas Shankar Colony, Moradabad, Distt.- Moradabad, U.P.- 244001 (Director)
e. Kundan Sharma 0/0 Girish Kumar Indra Avas Shankar Colony, Moradabad, Distt.- Moradabad, U.P. 244001 (Director)
2. Nitin Kumar Sharma S/o Sh. Sushil Kumar R/o H.No. 232 Visahat, Jaitpur Moradabad, Distt.- Moradabad- 244001,

Whereas the above named Applicant Bank has instituted OA No. 316 of 2025 against you for recovery of debts of Rs. 30,06,664/- in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 03.10.2025.
Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 16.12.2025 at 10:30 A.M. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.
Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.
Given under my hand and seal of this Tribunal on this the 14th day of October, 2025.

By order of Tribunal
Debts Recovery Tribunal
Dehradun

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India.
Ph. No.: +91 22 61796400 **E-mail:** contact@kifshousing.com **Website:** www.kifshousing.com
CIN: U65922GJ2015PLC085079 **RBI COR: DOR-00145**

PHYSICAL POSSESSION NOTICE

1. Mr. RAMESH KUMAR (APPLICANT)
2. Mrs. SUNITA DEVI (CO-APPLICANT)
Property Address: All that piece and parcels of land bearing residential PROPERTY NO. 133/B, WARD NO. 7, UNDER ABADI DEH, NEAR ARYA SAMAJ MANDIR, INDRI, KARNAL, NEAR MASJID, Haryana, India, 132041
WHEREAS
The undersigned being the Authorized Officer of KIFS Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **06/02/2025** calling upon you to repay the amount mentioned in the Notice being **Rs. 928587/- (Rupees Nine Lakhs Twenty Eight Thousand Five Hundred Eighty SevenOnly)** against your Loan Account No. LNHLKAR008585 within 60 days from the date of receipt of the said notice.
You, having failed to repay the amount, notice is hereby given to you and the Public in general, that the undersigned has taken the Physical possession of the property described herein below which is mortgaged to KIFS Housing Finance Limited in exercise of the powers conferred on them under Section 13(4) of the said Act read with Rule 8 of the said Rules on this the **17/11/2025.**
You in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of to KIFS Housing Finance Limited for an amount of **Rs. 928587/- (Rupees Nine Lakhs Twenty Eight Thousand Five Hundred Eighty Seven Only)** as on date **16/01/2025** with further interest thereon from the 17th day of the January, year 2025 till payment thereof.

Description of the Property

All that piece and parcels of land bearing residential property PROPERTY NO. 133/B, WARD NO. 7, UNDER ABADI DEH, NEAR ARYA SAMAJ MANDIR, INDRI, KARNAL, NEAR MASJID, Haryana, India, 132041. **Boundaries as under Details: East:** Plot of Sh. Rajesh Kumar s/o Sh.Saroop Chand (25'), **West:** Plot of Sh.Angrej Singh(25'), **North:** Plot of Sh.Angrej Singh(25'), **South:** Street (15')
Place: Karnal SD/- Authorized Officer
Date: 17/11/2025 KIFS Housing Finance Limited

DIVINE POWER ENERGY LIMITED

CIN: L27320DL2001PLC112176
Regd. Office: Unit No. Offices, First Floor, CSC-II, B-Block, Surajmal Vihar, East Delhi, New Delhi-110092
Email: info@dpel.in, **Website:** www.dpel.in

NOTICE OF EGM

Member are hereby informed that **Extra-Ordinary General Meeting (EGM)** of the members of **Divine Power Energy Limited** will be held on Friday, 12th December, 2025 at 02:00 P.M. IST at Registered Office of the company Situated at Unit No. Offices, First Floor, CSC-II, B-Block, Surajmal Vihar, East Delhi, New Delhi-110092.
In accordance with the MCA circulars the company has completed the dispatch of notice of EGM dated 18th November, 2025 on Wednesday, 19th November, 2025 through electronic mode to those members whose email addresses are registered with the Company/Depository Participants. The Notice is also available on company's website i.e., www.dpel.in and on the website of the Stock Exchange where the shares of the company are listed, i.e., NSE Limited, at www.nseindia.com and on the website of Central Depository Services Limited (CDSL) (agency for providing the Remote e-voting facility) i.e. www.evotingindia.com. All the members are informed that:
i) The business, as set out in the Notice will be transacted through remote e-voting;
ii) The remote e-voting shall commence on Tuesday, 09th December, 2025 (9:00 A.M.) (IST)
iii) The remote e-voting shall end on Thursday, 11th December, 2025 (5:00 P.M.) (IST)
iv) The cut-off date, for determining the eligibility to vote through remote e-voting is Friday, 05th December, 2025.
v) The e-voting module will be disabled by CDSL upon expiry of the aforesaid period. Once the vote is cast, members will not be allowed to change it subsequently.
vi) Any person, who acquires shares of the company and becomes a Member of the company after dispatch of the Notice, holds shares as on the cut-off date i.e., Friday, 05th December, 2025, may obtain the login id and password by sending a request at helpdesk.evoting@cdslindia.com. and any recipient of this Notice who has no voting rights as on the cut-off Date should treat the same as intimation only.
vii) The instruction on the process of e-voting for members have been provided in the notice still In case shareholders /investors have any queries regarding e-voting, you can email us to helpdesk.evoting@cdslindia.com or call us at: 1800 21 09911.
The Board of Directors of the Co. has appointed M/s Sumit Bajaj & Associates, practicing Company Secretary as Scrutinizer to scrutinize the e-voting process in fair and transparent manner. The result of e-voting in EGM will be displayed on the company's website www.depl.in, website of the stock exchange (i.e. NSE) at www.nseindia.com and on the website of the e-voting agency at www. evotingindia.com.

For **DIVINE POWER ENERGY LIMITED**
sd/-
Swati Bansal
Company Secretary & Compliance Officer
Date: 19.11.2025
Place: Delhi

NET 4 INDIA LIMITED (In Liquidation)

Liquidator: CA Niraj Kumar
Registered Office: Plot No. 139-A-1, S/F Mohammadpur, New Delhi- 110061
CIN: L72200DL1985PLC022649

E-AUCTION SALE NOTICE
Sale/Assignment of Not Readily Realizable Assets (NRRA) under Insolvency and Bankruptcy Code , 2016

Notice is hereby given to the public in general that the NRRA Assets of Net 4 India Limited (under liquidation), corporate debtor, forming part of the liquidation estate are proposed to be sold by the undersigned through e-auction in compliance with regulation 32 read with regulation 37A and 33(1) of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016, The interested person may refer to the detailed Sale Process Memorandum a **https:/ibbi.baanknet.com**

RELEVANT PARTICULARS

Corporate Debtor	**NET 4 INDIA LIMITED**
Liquidation Commencement Date	**20.09.2024**
Asses on Sale	Sale of non-readily realizable assets (NRRA) of the corporate debtor on as 'is where is basis', 'as is what is basis', 'whatever there is basis', 'no recourse basis', including the right of litigation, if any, as are fully set out in the Sales Process Memorandum.
Reserve Price	**Rs. 10,00,00,000 (Rs. Ten Crore)**
Refundable / Adjustable Earnest Money Deposit	**Rs. 1,00,00,000 (Rs. One Crore only)**
Mode of Sale	Online by way of e-auction through **https:/ibbi.baanknet.com**
Discussion Meeting	**25.11.2025 to 04.12.2025**
Last Date for submission of Affidavit under Section 29A and bid documents	**10.12.2025**
Submission of EMD	**17.12.2025**
E-Auction Date	**19.12.2025 (from 14:00 to 16:00 hours)**
Announcement of Successful Bidder	**22.12.2025**

Person interested in bidding can conduct due diligence of their own, the liquidator will not facilitate such inspection and due diligence process.

Important Notes:
1. E Auction will be held for Sale of Assignments of NRRA Assets of the corporate debtor on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS, NO RECOURSE BASIS",** without any representation, warrantee or indemnity and will be conducted online on **https://ibbi.baanknet.com.**
2. Interested applicants may refer to e-Auction Process Information Document for detailed terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., are available at **https://ibbi.baanknet.com**
3. Prospective bidders shall submit the requisite documents, including an undertaking of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the BAANKNET auction platform **https://ibbi.baanknet.com.**
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET auction platform: **https://ibbi.baanknet.com**
5. The undertaking referred in clause 3 hereinabove should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable. Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited as per IBBI Circular No. **IBBI/LIQ/84/2025** dated 28th March, 2025.
6. Kindly note that EMD payment must be made through the BAANKNET portal by adding funds to the e-Wallet and clicking "Participate" for the respective auction. Name of Eligible Bidders will be identified and conveyed by Liquidator to participate in online e-auction on the portal **www.baanknet.com.** The interested bidder should create their User ID & Password in the auction portal and deposit their EMD amount in the E-Wallet of the portal. For any query regarding the e-auction portal, reach out to BAANKNET (Bank Asset Auction Network), Email ID support at baanknet@psballiance.com.
7. The maximum time allowed to the Successful Bidder for making payment of balance Sale Consideration (i.e., accepted Bid Amount plus other applicable taxes/ duties after set-off/ adjustment of EMD received) along with interest due is 90 days from the date of LOI.
8. Interested applicants depositing the EMD and requiring assistance in submitting Bid Forms may contact Liquidator at the below mentioned contact number and email ID.
9. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator has right to extend /defer /cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Liquidation Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.
10. Please note that the assignment will be subject to the provisions of I&B Code, the regulations made thereunder and the Process Information Document.

(Niraj Kumar)
Liquidator for Net 4 India Limited
IBBI/IPA-001/IP-P-02368/2021-2022/13586(AFA Valid up to 30.06.2026)
Address: 205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, Delhi-110028; **Email:** ip.net4india@gmail.com
Mobile: 98187 27408
Date : 19.11.2025
Place : New Delhi

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

भारत सरकार का उद्यम
एक परिवार एक बैंक

Muzaffarnagar Branch , 46/5, North Civil Lines, Court Road, Muzaffarnagar-251001
Head Office: Lokmangal,1501,Shivajinagar, Pune-5

POSSESSION NOTICE [Rule – 8 (1)]
(For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Bank of Maharashtra under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the security interest (Enforcement) Rules, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the date of receipt of the said Notice. The Notice was sent by Regd. AD post and Speed Post.
The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession**, of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of **BANK OF MAHARASHTRA, MUZAFFARNAGAR BRANCH** for an amount herein above mentioned.
The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice	Amount Due
BRANCH : MUZAFFARNAGAR			
1.M/S HEM GANGA MEDICOS through its proprietor Mr. Zigaysu --------Borrower Add: Opp Karan Market New Mandi, Jansath Road Almapur Kamal Nagar Muzaffarnagar , Dist Muzaffarnagar-251001 2.Mr.Zigyasu S/O Dinesh Kumar ------Guarantor Add: House No–, 879, Rampuri , Muzaffarnagr Dist Muzaffarnagar-251002 3.Mr. Dinesh Kumar S/O Asharam Add: House No–, 879, Rampuri, Muzaffarnagar Dist Muzaffarnagar -251002 4.Mrs. Priyanka Rani D/O Dinesh Kumar Add: House No–, 879, RAMPURI , MUZAFFARNAGR Dist Muzaffarnagar-251002	**Name of Owner: Mr. ZIGYASU, Mr. DINESH KUMAR & Mrs. PRIYANKA RANI** All those pieces and parcel of Residential house situated at KHASRA NO. 955M., GRAM RAMPUR , PARGANA & TEHSIL & DISTT:- MUZAFFARNAGAR admeasuring 125.40 & Bounded as under: East: - PLOT OF PRAMILA, West: - ROAD 16' WIDE,North: - PLOT OF OTHERS,South: - ROAD 16' WIDE Together with all the building structure and construction annexed thereon and all the furniture and fixtures annexed thereon.	**11.09.2025** Date of Possession Notice **18.11.2025**	**Rs. 66,66,014.15 + interest and other charges / expenses w.e.f. 11.09.2025**

Date - 19.11.2025 **PLACE: MUZAFFARNAGAR** **Authorized Officer**

LOST AND FOUND NOTICE

Notice is hereby given that Folio No. TWN0002659 Share Certificate(s) No. 2240 for 1520 equity shares of ₹ 1 only each bearing Distinctive Nos. 5784921-5786440 of Titan Company Ltd, registered in the name of Nisha Jain has/have been lost has/have applied to the company to issue duplicate certificate(s). Any person who has/have any claim in respect of the said share certificate(s) should lodge such claim with the company at its registered office 3, Sipcot Industrial Complex, Hosur, Tamil Nadu, 635126 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate(s).

Name & Address of the Legal Heir
Sonal Jain
B 604 Stellar Kings Court Sector 50 Noida 201301
Place: Uttar Pradesh; Date: 22/10/2025

Form-INC-26

(Pursuant to Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014)

PUBLIC NOTICE
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION
MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003

AND

In the matter of Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014,

AND

In the matter of **ATTAR SHINUP PRIVATE LIMITED,** having its registered office at Plot No 104, Khasra No. 42, Ground Floor, Near Apna Bazar, Village Badli, Delhi-110042 ...The Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Northern Region, 2nd Floor, CGO Complex, Paryavaran Bhawan, Lodhi Road, Delhi-110003 under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the of Memorandum of Association of Company in terms of Special resolution passed at the Extra Ordinary General Meeting of petitioner Company held on 14/11/2025 to enable the company to change its Registered office from "NCT of **DELHI** to in the State of **HARYANA.**"

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2ND Floor, PT. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003,** within Fifteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

By the order of the board
FOR ATTAR SHINUP PRIVATE LIMITED
ANIL GABA
Director
DIN No.:- 00265525
Add: - 662, Pruthi Chowk, Model Town, Panipat-132103 (Haryana)
Date : 19/11/2025
Place : New Delhi

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
8 VEER CHEMICALS GROUP COMPANIES (details provided in column no. 1 hereinbelow)
UNDERGOING CONSOLIDATED/GROUP CIRP, OPERATING IN REAL ESTATE SECTOR AT NEW DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Form G is being issued for **8 Veer Chemicals Group Companies** *(Veer Chemicals Private Limited, Honey Builders Limited, Dolphin Buildwell Private Limited, Concord Buildwell Private Limited, Limelight Realtors Private Limited, Crimson Infrastructure Private Limited, Symphony Realtors Private Limited and Anjaney Developers Private Limited),* undergoing consolidated / group Corporate Insolvency Resolution Process **("CIRP")** in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and pursuant to the consolidation order passed by the Hon'ble National Company Law Tribunal, New Delhi Bench, dated July 18, 2025 read with order dated 20 August 2025, in CP No. 81/ND/2025 in order to invite Expression of Interest for submission of consolidated Resolution Plan for 8 Veer Chemicals Group Companies.

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	Details of the 8 Corporate Debtors undergoing consolidated/ group CIRP are as under: (see table below) **(together referred to as "8 Veer Chemicals Group Companies")**
2.	Address of the registered office	D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi-110091
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Village Mohammadpur Gujjar and Sohna, Gurgaon, Haryana
5.	Installed capacity of main products/ services	Please refer detailed invitation for expression of interest **("IEOI"),** details can be sought by emailing at: cirp.veerchemicals@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing at: cirp.veerchemicals@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Detailed IEOI can be sought by emailing at cirp.veerchemicals@gmail.com
10.	Last date for receipt of expression of interest	20th December 2025*
11.	Date of issue of provisional list of prospective resolution applicants	30th December 2025*
12.	Last date for submission of objections to provisional list	04th January 2026*
13.	Date of issue of final list of prospective resolution applicants	14th January 2026*
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th January 2026*
15.	Last date for submission of resolution plans	18th February 2026*
16.	Process email id to submit Expression of Interest	cirp.veerchemicals@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not Available

Name of Corporate Debtor	PAN	CIN
Veer Chemicals Private Limited	AAACV0756B	U74899DL1989PTC037859
Honey Builders Limited	AABCH3421Q	U45203DL2001PLC113154
Dolphin Buildwell Private Limited	AACCD1999E	U45201DL2005PTC137257
Concord Buildwell Private Limited	AACCC7729F	U45201DL2004PTC130093
Limelight Realtors Private Limited	AABCL0375K	U45201DL2004PTC130519
Crimson Infrastructure Private Limited	AACCC6243J	U45201DL2005PTC137256
Symphony Realtors Private Limited	AAJCS6913Q	U70101DL2004PTC126802
Anjaney Developers Private Limited	AAFCA2771C	U45201DL2005PTC137254

**These timelines are subject to the extension/ exclusion to be granted by Hon'ble NCLT for completion of CIRP and shall remain subject to modification by the CoC.*

Sd/-
Sapan Mohan Garg
Resolution Professional of
8 Veer Chemicals Group Companies undergoing Consolidated / Group Corporate Insolvency Resolution Process (CIRP)
IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903
Registered email ID with IBBI: sapan10@yahoo.com; **AFA valid up to** 31-Dec-2025
Address and e-mail to be used for correspondence: C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301 **Email ID:** cirp.veerchemicals@gmail.com;
Date: 19.11.2025
Place: Noida

ART HOUSING FINANCE (INDIA) LIMITED

Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana -122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale of immovable property mortgaged under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest (SARFAESI) Act, 2002 **("the Act")** read with proviso to Rule 8 (6) of the Security Interest Act, 2022. Notice is hereby given to the public in general and to the Borrower/Mortgagors/Guarantors in particular that the Authorized Officer of ART Housing Finance (India) Limited had taken Possession of the following property(ies) mentioned pursuant to demand raised issued under Sec 13(2) of the Act in the loan account no. **LXGGN05516-170000613** with right to sell on **"AS IS WHERE IS", "AS IS WHAT IS", WHATEVER THERE IS"** for realization of Company's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise power of conferred Section 13(4) of the said Act read with Rule 8 of the said Rules purposes to realize the Company's dues by the sale of the said property(ies). The sale of the below mentioned property(ies) shall be conducted by way of E- auctions through web portal: **https://www.bankeauctions.com**

Name of the Account Holders	Details of Immovable property	Amount as per Demand Notice & Demand Notice Date	Reserve Price / EMD / Bid increase Amount	Date and Time of E-auction	Last Date of Bid Submission
a) JITENDER (Borrower) b) ANJU W/O JITENDER (Co-Borrower)	PROPERTY BEING RESIDENTIAL FLAT NO. GF-01, (GROUND FLOOR), CONSTRUCTED ON THE PLOT NO. 29, KHASRA NO. 284, SITUATED AT HARSH VIHAR COLONY, CHIPIANA BUJURG, PARGANA AND TEHSIL DADRI, DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH	Rs. 17,34,582.73/- as on 06.09.2025. Demand Notice Date: 06.09.2025	Rs. 16,16,700 / Rs. 1,61,670 / Rs.10,000	22.12.2025 From 11:00 AM to 02:00 PM	20.12.2025 up to 05:00 PM

Name and Contact details of Authorized Officer - Mr. Manoj Kumar Pal, Mobile No. 8130908211, Email Id: manoj.pal@arthfc.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD through **Web Portal: https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com**) through Login ID & Password. **The EMD shall be payable through NEFT/RTGS in the following account: 50200049383517, IFSC Code: HDFC0000273, latest by 05:00 pm on or before date mentioned in the table above. Please note Cheques shall not be accepted as EMD amount.** 2. Company shall however not be responsible for any outstanding dues / encumbrances /tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected strictly as per the date & time given by Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, upload data, submitting bid, training on e-bidding process etc., may contact our service provider **M/s C1 India Private Limited Helpline Numbers : 124-4302020/21/22/23, 7291981124 / 1125 / 1126, Mr. Mannur Balaji Govindarajan Email:** delhi@c1india.com, **Contact No.:** +91 7977701080 and for any property related query may contact Authorized Officer as mentioned above in the office hours during working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of the Authorised Officer. Authorised Officer reserves the right to accept/reject any or all offer(s)/bids so received without assigning any reason whatsoever. His decision shall be final & binding. 5. For detailed term and condition refer **https://www.bankeauctions.com**

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Note: Borrowers/Guarantors/Mortgagors may redeem under Section 13(8) of the SARFAESI Act by paying full dues before the auction date. Failing this, the sale will proceed.

Date : 18.11.2025 **Authorised Officer**
Place : Gautam Budh Nagar (Uttar Pradesh) For **ART Housing Finance (India) Limited**

बैंक ऑफ़ बड़ौदा Bank of Baroda — E-AUCTION SALE NOTICE

Bank of Baroda, Jhajjar Road, Bahadurgarh (DBBAHA)

E-AUCTION SALE NOTICE ANNEXURE-E
Notice for Sale of Immovable Properties
"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Movable and Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable and immovable property Hypothecated/mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Name & address of Borrower/s / Guarantor/ Mortgagor s	Description of the movable /immovable property with known encumbrances, if any (Mortgaged by)	Total Dues	Property Inspection date & Time.	Date of E-Auction Time of E-auction	Status of Possession (Constructive/ Physical)	1. Reserve Price- 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount
Shree Shyam Trading Company through its Proprietor Mr. Arvind Purva Add: Plot No. 413, 2nd Floor, City Home, Omaxe City, Sector-15, Bahadurgarh-124507. **Smt. Bhanwari Devi w/o Radheshyam (Guarantor)** Add: Near Meena Well, Ward No. 13, Sardarshahar, Churu, Rajasthan - 331403	Equitable Mortgage of Vacant Residential Plot situated at Ward No. 4(New Ward No. 13) Purva Gali, Near Vishwakarma Temple, Sardarshahar, Churu, Rajasthan in the name of Smt. Bhanwari Devi w/o Radheshyam	Rs. 17,89,048.04 (Rupees Seventeen Lakhs Eighty-Nine Thousand Forty-Eight and Four paise only) plus further unapplied interest and other charges w.e.f. 21-09-2025	24-11-2025 to 21-12-2025 (Excluding Public Holiday subjected to prior appointment) From 11:00 AM to 04:00PM	22.12.2025 from 2:00 P.M. to 06:00 P.M.	Symbolic Possession	1.Rs. 25,84,000 /- 2.Rs. 2,58,400/- 3.Rs. 10,000/-

For detailed terms and conditions of sale, please refer/visit to the website link https://bankofbaroda.bank.in/e-auction and online auction portal Baanknet.com. Also, prospective bidders may contact the concerned officer Mr. Nishant Yadav on Mobile No. 9050547488.

Date : 19.11.2025 **Place :- Bahadurgarh** **Authorised Officer, Bank of Baroda.**

India's data centres need cooling

Companies are lining up to open data centres in India, bringing billions in investment. But there's a sustainability problem: How do you cool these power-hungry centres in a country where water is scarce?

AVIK DAS
Bengaluru, 19 November

India's data centre industry reached a major milestone last month when technology giant Google announced plans to set up a 1 gigawatt (Gw) artificial intelligence (AI) data centre in the port city of Vishakhapatnam, Andhra Pradesh, investing $15 billion over the next five years.

The industry has become prominent over the last one-and-a-half decades, helped by the onset of cloud technology, ecommerce boom, use of smartphones and social media, and the government's push for a digital economy.

India's information technology (IT) spend is projected to touch $176.3 billion in 2026, rising 10.6 per cent from 2025, and outpacing the 9.8 per cent growth expected globally, according to the latest forecast by Gartner Inc, a business and technology insights company.

The growth is being propelled by investments in data centres and software, according to its latest forecast. The data centre segment in India is projected to record the highest annual growth rate of 20.5 per cent in 2026. It would continue to outpace all other IT segments despite moderating from 29.2 per cent in 2025, said the report.

A 2019 report by real estate consultancy company JLL projected India's data centre capacity to touch about 780 megawatt (Mw) in IT power load by 2024, up from 350 Mw in 2018-19 to meet the rising demand arising from data localisation and rising data usage. This expansion was expected to provide a $4 billion greenfield investment opportunity in setting up such centres.

That target has been breezed past and Asia's third-largest economy now boasts of a load capacity of 1.5-1.7 Gw in 2025, which is expected to expand fivefold to 8 Gw by 2030, according to research firm Jefferies. Almost 70 per cent of it is now being driven by hyperscalers.

The huge demand, the JLL report says, will be driven by growing adoption of AI technologies as AI servers consume five to six times more power than traditional setups and require advanced liquid cooling systems. In addition, regulatory developments such as the Digital Personal Data Protection (DPDP) Act, 2023, and the RBI's data localisation guidelines are driving enterprises to host and process data within India.

JLL expects the capacity to touch 9 Gw by 2030 as global hyperscalers such as Amazon Web Services (AWS), Microsoft, Google Cloud, and Meta and Indian conglomerates such as Reliance and Adani invest over $50 billion. This could also add $8 billion in leasing revenue, buoying the real estate sector.

"The latest rush is all due to AI. The software as a service (SaaS) and cloud rush helped put applications in the cloud, but this one is larger than other booms because it impacts all underlying industries," said Sunil Gupta, chief executive officer of Yotta Infrastructure, a major data centre player.

Yotta, backed by Hiranandani Group, has three data centres in Navi Mumbai, Delhi NCR, and Gift City in Gujarat with an IT capacity of about 90 Mw. It expects to add another 96 Mw in new facilities in Navi Mumbai and Delhi in the next six months. The Mumbai facility will have a total capacity of 1 Gw and Delhi 250 Mw. In all, Yotta itself will have a combined capacity of about 1.3 Gw in the next few years.

AI data centres are also more demanding in terms of resources as they require a large amount of compute to train the models: The cleaner and larger the data, the better the output. "Initially, when Chat GPT started, it was more text-to-text based, but with native languages and video-based AI, we need more computational power," said Gupta.

Enter hyperscalers

The five highest-spending US hyperscaler technology companies — which run and deliver mega-sized applications — will have a combined capital expenditure of $736 billion between 2025 and 2026, compared with $250 billion between 2022 and 2023, a Goldman Sachs report says.

Google is only the latest entrant in India's booming data centre industry, which has already seen the march of AWS and Meta, though the size of the investment is one of the largest foreign direct investments ever in India. To meet the country's surging digital demands, the Visakhapatnam AI hub will be built to the same exacting standards that power global Google services like Search, YouTube, and Workspace.

AWS said in January it plans to invest $8.3 billion in building its Mumbai cloud services. The project is expected to add $15.3 billion to India's GDP and create 81,300 jobs annually. Meta, which owns Facebook, WhatsApp and Instagram, is due to set up its first data centre in India at the Reliance Industries campus in Chennai. It is expected to reduce transmission costs from global data hubs. Currently, data of Indian users of Meta products is managed in Singapore. The 10-acre campus in Chennai's Ambattur industrial estate, a joint venture of Brookfield Asset Management, Reliance Industries and Digital Realty, will handle loads of up to 100 Mw.

Indian players too

Besides the hyperscalers, Indian conglomerates have also joined the bandwagon. Nxtra Data, Bharti Airtel's data centre arm, is looking to invest about ₹4,500-6,000 crore in the next three to four years to take a pole position in the country, *Business Standard* reported in July. Nxtra operates 14 large data centres in key metros and over 120 edge data centres across 65 cities in the country. The company aims to expand both categories, with a stronger focus on large data centres.

Reliance is setting up the world's largest data centre, a 3 Gw facility, in Gujarat's Jamnagar, while Adani ConneX, a joint venture between Adani Group and EdgeConnex, aims to build a 1 Gw data centre infrastructure platform by 2030.

Other Indian players include CtrlS, Sify Technology, Equinix, and NTT Global Data Centres. CtrlS Datacentres, Asia's largest rated-4 operator, has a target of 1 Gw capacity by 2030, up from 250 Mw across its 15 data centres now, by investing about $2 billion, Ashok Mysore, president of sales and business development, said. Singapore's real estate and infrastructure major CapitaLand is also in the fray, having lined up investments of $1 billion by 2030 to build its data centre of 245 Mw, with plans to double the capacity.

Most of these data centres are located in Mumbai and Chennai, as they are coastal cities, making it convenient for landing stations and sub-sea cables.

Water woes

The rapid growth of data centres around the world has raised serious questions about sustainability, considering the amount of power they consume and the millions of litres of water needed to cool these mammoth centres. Data centre power demand will increase to 3-4 per cent of the overall global power demand by 2030, from 1-2 per cent in 2023, according to a report by Goldman Sachs.

In countries such as Mexico, Ireland and Chile, this is resulting in frequent power outages and higher electricity costs in households and depletion of water aquifers, which has led to agitations.

That should make India tackle the data centre growth issue far more carefully, experts said, considering most of the data centres are in water-stretched areas.

Sunil Mani, visiting professor of Centre for Development Studies at Trivandrum and Ahmedabad University, said the government should address the issue of sustainability at a policy level, considering the National Data Centre Policy 2025 is currently under consultation. The government has already granted infrastructure status to data and energy storage systems.

India had a total installed electricity capacity of 500 Gw as of September 30. That puts the demand from data centres at less than 1 per cent, far better than countries such as Ireland (20 per cent) and the US (4.4 per cent in 2023).

Yotta's Gupta said the overall power demand from these centres relative to the country's total capacity will not be a concern. "The concern is when a data centre with a large capacity starts coming up in a specific region. Then the local power supply is impacted because if the facility takes up so much of power, other houses in the areas may be devoid of it or their unit rate for electricity may go up."

A Moody's report in July said as data centres become more widely dispersed geographically to train AI models, integrating with the grid and ensuring a consistent power supply will remain crucial for site selection. "China and India are likely to invest 0.4-0.9 per cent of their real GDP in grid expansion and storage over the next decade."

The most critical issue remains water — 25.5 million litres per year are needed for just a 1 Mw load and computing infrastructure — Indian cities may face operational disruption risks without government intervention. Experts cite the need for a data centre policy that accounts for water use in addition to other critical infrastructure support for land and electricity.

Google's proposed investment in Vizag has been criticised by advocacy group Human Rights Forum (HRF), which warns that the project will intensify groundwater depletion in a region where erratic rainfall and climate variability have already created acute water stress.

The World Bank says India has 18 per cent of the global population but only 4 per cent of its water resources, making it one of the most water-stressed countries in the world. At the same time, India's data centre water consumption is expected to more than double to 358 billion litres by 2030, from 150 billion litres in 2025.

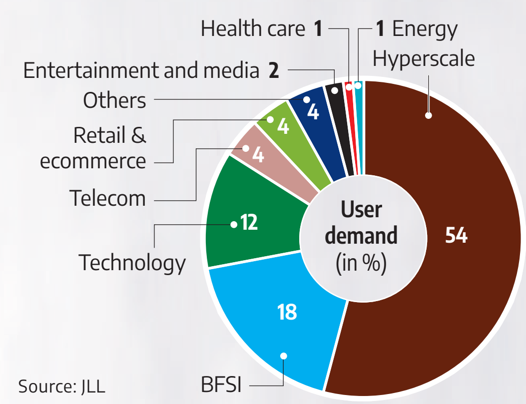
Cooling accounts for nearly 30-40 per cent of a data centre's total energy usage. But Yotta, CtrlS, and Equinix say they use air-cooled chillers to cool the system, where water remains in a closed loop and a constant supply of fresh water is not needed.

But global companies usually use water cooled chillers — which is the most effective and power-sustaining way to cool these systems. It remains to be seen what kind of infrastructure Google adopts for its new AI centre in India. The company aims to replenish 120 per cent of the freshwater used by 2030 in all its data centres globally, according to its Data Centre Impact Report 2023.

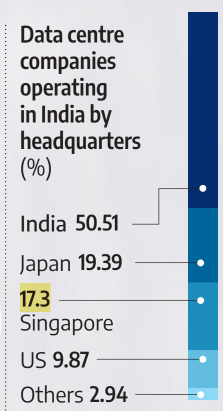
"It's a mix and match between whether you need more water or power. Water would be a more sensitive issue as far as usage is concerned when you have to balance it with your residential needs," said Jitesh Karlekar, research director, APAC and India data centres at JLL.

Tracking trends

Demand for data centres in various sectors

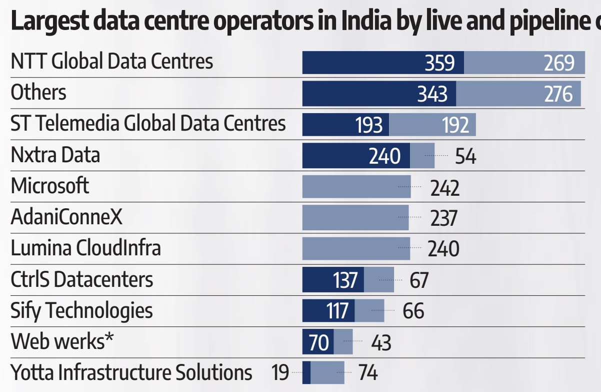


Source: JLL



Sources: S&P Global Market Intelligence 451 Research

Largest data centre operators in India by live and pipeline capacity (Mw)



As of June 2025.
* Name changed to Iron Mountain Data Centers on April 1

Sources: S&P Global Market Intelligence 451 Research; S&P Global Commodity Insights

यू ग्रो कैपिटल लिमिटेड

चतुर्थ तल, टॉवर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई 400070

माँग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 ("नियमावली") के प्रावधानों के अंतर्गत

[illegible]

क्र.सं.	उधारकर्ता(ओं) के नाम	मांग सूचना की तिथि तथा राशि
1.	1) एम एस आर एक ट्रेडिंग, 2) सकवान मुनीम 3) उबैदुर रहमान लैन – AGHMS0000071925	मांग सूचना तिथि : 7 अक्टूबर 2025 सूचना राशि : रु. 53,58,177.00/– 6 अक्टूबर 2025 के अनुसार

[illegible]

यह उपाय यू ग्रो कैपिटल लिमिटेड को किसी भी अन्य कानून के तहत उपलब्ध सभी अन्य उपायों के अतिरिक्त तथा स्वतंत्र है।
उधारकर्ता(कों) का ध्यान सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13(8) तथा आगे अधिनियम की धारा 13(13) की तथा आकर्षित किया जाता है, जिसके तहत उधारकर्ता(कों) को यू ग्रो कैपिटल लिमिटेड की पूर्व लिखित सहमति के बिना सुरक्षित परिसंपत्तियों का निपटान या लेन–देन करने या बिक्री, पट्टे या अन्यथा (व्यावसायिक गतिविधि के अलावा) किसी भी सुरक्षित परिसंपत्ति को हस्तांतरित करने से प्रतिबंधित/निषिद्ध किया जाता है तथा उपरोक्त का पालन न करना अधिनियम की धारा 29 के तहत दंडनीय अपराध है। मांग सूचना(ओं) की प्रति अधोहस्ताक्षरकर्ता के पास उपलब्ध है तथा उधारकर्ता(कों), यदि वे चाहें, तो अधोहस्ताक्षरकर्ता से इसे प्राप्त कर सकते हैं।

स्थान : अलीगढ़, उत्तर प्रदेश
दिनाँक : 20/11/2025
हस्ता./– (प्राधिकृत अधिकारी)
कृते यू ग्रो कैपिटल लिमिटेड, authorized.officer@ugrocapital.com

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प्रपत्र जी

निम्नलिखित के लिए इच्छा की अभिव्यक्ति हेतु आमंत्रण

8 वीर केमिकल्स ग्रुप कंपनीज (विवरण यहां नीचे कॉलम सं. 1 में उपलब्ध है)
समेकित/समूह सीआईआरपी से गुजर रही है, नई दिल्ली में रियल एस्टेट क्षेत्र में संचालित
(भारतीय दिवाला और ऋण अशोधन बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अधीन)

यह प्रपत्र जी **8 वीर केमिकल्स ग्रुप कंपनीज** *(वीर केमिकल्स प्राइवेट लिमिटेड, हनी बिल्डर्स लिमिटेड, डॉल्फिन बिल्डवेल प्राइवेट लिमिटेड, कॉनकॉर्ड बिल्डवेल प्राइवेट लिमिटेड, लाइमलाइट रियल्टर्स प्राइवेट लिमिटेड, क्रिमसन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड, सिम्फनी रियल्टर्स प्राइवेट लिमिटेड एवं अंजनी डेवलपर्स प्राइवेट लिमिटेड)* के लिए जारी किया जा रहा है, जो दिवाला और ऋण अशोधन संहिता, 2016 के प्रावधानों के अनुसार समेकित/सामूहिक निगमित दिवाला समाधान प्रक्रिया (**'सीआईआरपी'**) से गुजर रही हैं और माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली बेंच द्वारा 18 जुलाई, 2025 को पारित समेकन आदेश के अनुसरण में, सीपी संख्या 81/एनडी/2025 में 20 अगस्त 2025 के आदेश के साथ पठित, **8 वीर केमिकल्स ग्रुप कंपनीज** के लिए समेकित समाधान योजना प्रस्तुत करने हेतु इच्छा की अभिव्यक्ति आमंत्रित करने के लिए जारी किया जा रहा है।

प्रासंगिक विवरण

1. निगमित कर्जदार के नाम के साथ पैन एवं सीआईएन/~~एलएलपी~~ नं. — 8 निगमित कर्जदारों का विवरण, जो निम्नानुसार समेकित/सामूहिक सीआईआरपी से गुजर रहे हैं:

निगमित कर्जदार का नाम	पैन	सीआईएन
वीर केमिकल्स प्राइवेट लिमिटेड	AAACV0756B	U74899DL1989PLC037859
हनी बिल्डर्स लिमिटेड	AABCH3421Q	U45203DL2001PLC113154
डॉल्फिन बिल्डवेल प्राइवेट लिमिटेड	AACCD1999E	U45201DL2005PTC137257
कॉनकॉर्ड बिल्डवेल प्राइवेट लिमिटेड	AACCC7729F	U45201DL2004PTC130093
लाइमलाइट रियल्टर्स प्राइवेट लिमिटेड	AABCL0375K	U45201DL2004PTC130519
क्रिमसन इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड	AACCC6243J	U45201DL2005PTC137256
सिम्फनी रियल्टर्स प्राइवेट लिमिटेड	AAJCS6913Q	U70101DL2004PTC126802
अंजनी डेवलपर्स प्राइवेट लिमिटेड	AAFCA2771C	U45201DL2005PTC137254

(एक साथ "8 वीर केमिकल्स ग्रुप कंपनीज" के रूप में कहा गया है)

2.	पंजीकृत कार्यालय का पता	डी-109, पॉकेट डी, मयूर विहार, II फेज , ईस्ट दिल्ली, दिल्ली-110091
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं
4.	स्थान का विवरण जहां अधिकतम चल सम्पत्तियां अवस्थित है	ग्राम मोहम्मदपुर गुज्जर तथा सोहना, गुड़गाँव, हरियाणा
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कृपया विस्तृत इच्छा की अभिव्यक्ति हेतु आमंत्रण ("आईईओआई") देखें, cirp.veerchemicals@gmail.com पर ईमेल भेज विवरण प्राप्त किए जा सकते हैं।
6.	पिछले वित्त वर्ष में बिक्री किए गए मुख्य उत्पादों/सेवाओं की मात्रा तथा मूल्य	लागू नहीं है
7.	कर्मचारियों/कामगारों की सं.	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ) सहित आगे के विवरण, ऋणदाताओं की सूची यूआरएल पर उपलब्ध हैः	cirp.veerchemicals@gmail.com पर ईमेल भेज विवरण प्राप्त किए जा सकते हैं।
9.	संहिता की धारा 25(2)(एच) के अधीन समाधान आवेदकों हेतु पात्रता यूआरएल पर उपलब्ध हैः	समाधान आवेदकों को दिवाला एवं ऋण अशोधन संहिता, 2016 की धारा 29ए के अंतर्गत पात्र होने चाहिए। cirp.veerchemicals@gmail.com पर ईमेल भेज विवरण प्राप्त किए जा सकते हैं।
10.	इच्छा की अभिव्यक्ति प्राप्त करने की अंतिम तारीख	20 दिसम्बर 2025*
11.	प्रत्याशित समाधान आवेदकों की अनंतिम सूची जारी करने की तारीख	30 दिसम्बर 2025*
12.	अनंतिम सूची पर आपत्तियां जमा करने की अंतिम तारीख	04 जनवरी 2026*
13.	प्रस्तावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	14 जनवरी 2026*
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स तथा प्रत्याशित समाधान आवेदकों के लिए समाधान योजना हेतु अनुरोध जारी करने की तारीख	19 जनवरी 2026*
15.	समाधान योजनाएं जमा करने की अंतिम तारीख	18 फरवरी 2026*
16.	इच्छा की अभिव्यक्ति जमा करने हेतु प्रक्रिया ईमेल आईडी	cirp.veerchemicals@gmail.com
17.	निगमित कर्जदार के एमएसएमई के रूप में पंजीकरण की स्थिति का विवरण	उपलब्ध नहीं

**ये समय-सीमा सीआईआरपी को सम्पन्न करने के लिए माननीय एनसीएलटी द्वारा प्रदान किए जाने वाले विस्तार/अपवाद के अंतर्गत है तथा सीओसी द्वारा संशोधन के अधीन रहेंगी।*

हस्ता/-
सपन मोहन गर्ग
समेकित/सामूहिक निगमित दिवाला समाधान प्रक्रिया (सीआईआरपी) से गुजर रही
8 वीर केमिकल्स ग्रुप कंपनीज
के समाधान पेशेवर
आईपी पंजीकरण सं.: IBBI/IPA/-002/IP-N00315/2017-18/10903
आईबीबीआई सहित पंजीकृत ईमेल आईडीः sapan10@yahoo.com, एएफए की वैधता दिनांक 31-दिसंबर-2025 तक
पता एवं संचार के लिए प्रयोग किया जाने वाला ई-मेल: सी-621, छठवीं मंजिल, टावर सी, ईथम, प्लॉट सं. ए-40, सेक्टर 62, नोएडा, उप्र-201301, ईमेल आईडीः cirp.veerchemicals@gmail.com
तारीखः 19.11.2025
स्थानः नोएडा

यूजीआरओ कैपिटल लिमिटेड

चतुर्थ तल, टॉवर 3, इक्विनॉक्स बिजनेस पार्क, एलबीएस रोड, कुर्ला, मुंबई–400070

अधिग्रहण सूचना परिशिष्ट IV (नियम 8(1) देखें) (अचल संपत्ति हेतु)

[illegible]

क्र.	उधारकर्ता के विवरण	मांग सूचना	बंधक संपत्ति	अधिग्रहण तिथि
1.	1. न्यू सेवा हॉस्पिटल 2. अर्चना चौधरी 3. अरुण पाल चौधरी 4. मीरा देवी 5. हरि नारायण ऋण खाता संख्या : UGGKRMS0000061834	मांग सूचना दिनांक 10/09/2025 रु. 28,97,133.00/– (रुपये अट्ठाईस लाख सत्तानबे हजार एक सौ तैंतीस मात्र) की राशि हेतु 08–सितंबर–2025 के अनुसार	[illegible]	19.11.2025

स्थान : उत्तर प्रदेश
दिनांक : 20–11–2025
हस्ता./– (प्राधिकृत अधिकारी)
कृते यूजीआरओ कैपिटल लिमिटेड

फॉर्म संख्या आईएनसी–25ए

सार्वजनिक कंपनी को निजी लिमिटेड कंपनी में परिवर्तित करने के लिए समाचार पत्र में प्रकाशित होने वाला विज्ञापन क्षेत्रीय निदेशक, कॉर्पोरेट कार्य मंत्रालय उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (निगमन) नियम, 2014 के नियम 41 के मामले में

और

मेसर्स मेडियल फार्मा लिमिटेड, जिसका पंजीकृत कार्यालय प्लॉट संख्या–62, पॉकेट–जी, सेक्टर–4, बवाना डीएसआईआईडीसी, नई दिल्ली–110039 भारत में है, के मामले में, आवेदक एतद्द्वारा सर्वसाधारण को सूचित किया जाता है कि कंपनी कंपनी अधिनियम, 2013 की धारा 14 के साथ उपरोक्त नियमों के अंतर्गत केंद्र सरकार को आवेदन करने का इरादा रखती है और 15 नवंबर 2025 को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार एक निजी लिमिटेड कंपनी में परिवर्तित होने की इच्छुक है ताकि कंपनी ऐसे रूपांतरण को प्रभावी कर सके।

कोई भी व्यक्ति जिसका हित कंपनी के प्रस्तावित परिवर्तन/स्थिति से प्रभावित होने की संभावना है, वह अपने हित की प्रकृति और विरोध के आधार बताते हुए एक हलफनामे के साथ अपनी आपत्ति संबंधित क्षेत्रीय निदेशक (बी–2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003) को इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर, आवेदक कंपनी के पंजीकृत कार्यालय में नीचे दिए गए पते पर एक प्रति सहित, वितरित कर सकता है या वितरित करवा सकता है या पंजीकृत डाक द्वारा भेजा सकता है।

कृते एवं निदेशक मंडल की ओर से
मेडियल फार्मा लिमिटेड
हस्ताक्षरित/–
पिंकी गोयल
निदेशक
दिनांकः 19.11.2025
स्थानः नई दिल्ली
डीआईएन संख्याः 06890625

"IMPORTANT"

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प्रपत्र–जी

"मेसर्स केकेएसपीयूपीएल इंडिया लिमिटेड"

राजस्थान, मध्य प्रदेश और उत्तर प्रदेश में प्रीकास्ट कंक्रीट पाइप और फिटिंग के निर्माण में कार्यरत के लिए रुचि की अभिव्यक्ति के लिए आमंत्रण
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप–विनियम (1) के तहत)

प्रासंगिक विवरण

1.	पैन और सीआईएन/एलएलपी नं. के साथ कॉर्पोरेट देनदार का नाम	मेसर्स केकेएसपीयूपीएल इंडिया लिमिटेड सीआईएनः AACCK7334A, पैनः U29199DL2006PLC144590
2.	पंजीकृत कार्यालय का पता	डीएसआईआईडीसी शेड संख्या 103, स्कीम–I, ओखला औद्योगिक क्षेत्र, फेज–II, नई दिल्ली–110020
3.	वेबसाइट का यूआरएल	https://www.kkspunpipes.com/pre-cast-products-manufacturers-india.html
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	1. दिल्ली स्थित पंजीकृत कार्यालय में 2. फरीदाबाद स्थित कॉर्पोरेट कार्यालय में 3. भिवाड़ी, राजस्थान स्थित फैक्ट्री इकाई में 4. कानपुर, उत्तर प्रदेश स्थित फैक्ट्री इकाई में 5. मैहर, मध्य प्रदेश स्थित फैक्ट्री इकाई में
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	संयंत्र–वार स्थापित क्षमता (नीचे तालिका)

क्र.	संयंत्र/स्थान	प्रति 12 घंटे की पाली क्षमता (प्रति मीटर)	प्रति 24 घंटे की पाली क्षमता (प्रति मीटर)
1.	भिवाड़ी	138	250
2.	कानपुर	115	200
	कुल	253	450

6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	31.03.2024 तक कंपनी का कारोबार 164.54 करोड़ रुपये था।
7.	कर्मचारियों/कामगारों की संख्या :	53 कर्मचारी 11.07.2025 तक 53 श्रमिक
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची, अधिक विवरण यूआरएल उपलब्ध है	लेनदारों की सूची निम्नलिखित लिंक पर उपलब्ध है: https://ibbi.gov.in/en/claims/front-claim-details/23164 अधिक जानकारी kkspunindia.cirp@gmail.com पर ईमेल करके प्राप्त की जा सकती है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध है	विवरण kkspunindia.cirp@gmail.com पर ईमेल करके प्राप्त किए जा सकते हैं
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	05–12–2025
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	15–12–2025
12.	अनंतिम सूची पर आपत्तियां जमा करने की अंतिम तिथि	20–12–2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	30–12–2025
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	04–01–2026
15.	समाधान योजनाओं को प्रस्तुत करने की अंतिम तिथि	03–02–2026
16.	अभिव्यक्ति हेतु आमंत्रण जमा करने के लिए प्रक्रिया ईमेल आईडी :	Kkspunindia.cirp@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	सीडी सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (उद्यम पंजीकरण संख्या UDYAM-DL-09-0018676) के साथ पंजीकृत है।

आईपी हरविंदर सिंह
आरपी – केके स्पन इंडिया लिमिटेड
पंजीकरण संख्या– IBBI/IPA-001/IP-P00463/2017-18/10806
एएफए 31.12.2026 तक मान्य
पंजीकृत पताः 11, सीएसआई [illegible], नई दिल्ली – 110034
पंजीकृत ईमेल: harvinder@akgandassociates.com
पत्राचार के लिए ईमेल: kkspunindia.cirp@gmail.com
दिनांकः 20.11.2025
स्थानः नई दिल्ली

दिवाला एवं शोधन अक्षमता संहिता, 2016 के तहत आस्तियों की बिक्री

ई–नीलामी बिक्री सूचना

श्री बांके बिहारी एक्सपोर्ट्स लिमिटेड (परिसमापनाधीन)

परिसमापक : श्रीमती पूजा बाहरी (आईपी पंजीकरण संख्या : IBBI/IPA-003/IP-N00007/2016-2017/10063)
ईमेल : liquidation.shreebankeybehari@gmail.com, pujabahry@yahoo.com
नीलामी की तिथि एवं समय : 08 दिसंबर 2025 (सोमवार) मध्या. 12:00 बजे से 'अपराह्न' 2:00 बजे तक
ईएमडी जमा करने की अंतिम तिथि : 05 दिसंबर 2025 (रात 11:59 बजे तक)

[illegible]

लॉट संख्या	संपत्ति का विवरण	सुरक्षित मूल्य (रु.)	धरोहर राशि (ईएमडी) (रु.)	बोली वृद्धि राशि रु.	ई–नीलामी तिथि और समय	ईएमडी जमा करने की अंतिम तिथि
1	[illegible]	रु. 58.50 करोड़ (58,50,00,000)	5,00,00,000 (रु. 5 करोड़)	10,00,000 (रु. दस लाख)	08 दिसंबर 2025 मध्या. 12:00 बजे से 'अपराह्न' 2:00 बजे तक	05 दिसंबर 2025

ई–नीलामी के नियम और शर्तें निम्नानुसार हैं :–

[illegible]

पूजा बाहरी
परिसमापक, श्री बांके बिहारी एक्सपोर्ट्स लिमिटेड (परिसमापन में)
आईपी पंजीकरण संख्या IBBI/IPA-003/IP-N00007/2016-2017/10063
एएफए नंबर ए–2/10063/02/311225/301226 दिनांक 31/12/2025 तक वैध
59/27, प्रभात रोड, न्यू रोहतक रोड, नई दिल्ली–110005
फोन : 9811071716 ईमेल : Liquidation.shreebankeybehari@gmail.com, pujabahry@yahoo.com
तिथि : 20 नवंबर 2025
स्थान : दिल्ली

यस बैंक

पंजीकृत एवं कॉर्पोरेट कार्यालयः यस बैंक हाउस, वेस्टर्न एक्सप्रेस हाईवे के पास, सांताक्रुज़ पूर्व, मुंबई – 400055 भारत।
वेबसाइटः www.yesbank.in ईमेल: communications@yesbank.in सीआईएनः L65190MH2003PLC143249,
क्षेत्रीय कार्यालयः पांचवीं मंजिल, मैक्स टावर, सेक्टर 16बी, नोएडा, उत्तर प्रदेश–201301

कब्जा सूचना (यू/एस नियम 8(1) के तहत – अचल संपत्ति के लिए)

[illegible]

उधारकर्ता का नाम	सुरक्षित संपत्ति का विवरण	धारा 13(2) के अंतर्गत नोटिस की तिथि/एनपीए की तिथि	नोटिस की राशि (रु.)	कब्जे की तिथि/उत्पाद एवं ऋण संख्या
(1) श्री माइकल लालनुनसांग ("उधारकर्ता एवं बंधककर्ता") श्री लालफकथांग के पुत्र, निवासी 6058/8, तीसरी मंजिल, पॉकेट–6 और 8, वसंत कुंज, दिल्ली–110070 (2) श्रीमती लालसांगपुइ ("सह–उधारकर्ता") पत्नी श्री माइकल लालनुनसांग, निवासी 6058/8, तीसरी मंजिल, पॉकेट–6 और 8, वसंत कुंज, दिल्ली–110070	लीजहोल्ड आवासीय फ्लैट संख्या 4, ग्राउंड फ्लोर पर पॉकेट नंबर 3, आवासीय योजना रोहिणी, सेक्टर 34, नई दिल्ली–110087 में स्थित है, जो श्री माइकल लालनुनसांग के स्वामित्व में।	01–मई 2025 / 15–अप्रैल–2025	रु. 9,67,770.23/– (रु. नौ लाख सड़सठ हजार सात सौ सत्तर तेईस पैसे मात्र) 17.04.2025 तक देय	18–नवंबर–2025 / गृह ऋण सुविधा

[illegible]

दिनांकः 20.11.2025, स्थानः नई दिल्ली
हस्ताक्षरकर्ता/– (प्राधिकृत अधिकारी) यस बैंक लिमिटेड

मोतीलाल ओसवाल होम फाइनेंस लिमिटेड

पंजीकृत कार्यालयः मोतीलाल ओसवाल टॉवर, रहीमतुल्लाह सयानी रोड, परेल स्ट्रीट डिपा के सामने, प्रभादेवी, मुंबई–400 025, सीआइएनः 8291889898
वेबसाइटः www.motilaloswalhf.com, ईमेलः hfquery@motilaloswal.com

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (''अधिनियम'') और प्रतिभूति हित (प्रवर्तन) नियम, 2002 (''नियम'') के प्रावधानों के अंतर्गत

अधोहस्ताक्षरी, अधिनियम के तहत मोतीलाल ओसवाल होम फाइनेंस लिमिटेड (एमओएचएफएल) के प्राधिकृत अधिकारी होने के नाते और नियम 3 के साथ पठित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधिनियम की धारा 13(2) के तहत मांग सूचना जारी की है, जिसमें निम्नलिखित उधारकर्ता(ओं) से संबंधित सूचना में उल्लिखित राशि को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने का आह्वान किया गया है। अधोहस्ताक्षरी का उचित रूप से मानना छ्है कि उधारकर्ता/उधारकर्ता मांग नोटिस/सूचनाओं की तामील से बच रहे हैं, इसलिए नोटिस की तामील नियमों के अनुसार चिपकाकर और प्रकाशित करके की जा रही है। मांग सूचना(ओं) की विषय–वस्तु नीचे उद्धृत हैः

क्र.सं.	ऋण अनुबंध संख्या/ऋणी/सह–ऋणी/सह–आवेदक का नाम/गारंटर का नाम	मांग सूचना की तिथि और बकाया	अचल संपत्ति का विवरण
1.	LXMOMAYURV5424–250782509/ऋणीः श्री राम सह–ऋणीः सुमन गौतम	11–11–2025/ रु. 6,36,185/– छह लाख छत्तीस हजार एक सौ पचासी रुपए मात्र	ग्राम कड़कड़डूमा, गली संख्या–9, भीखम सिंह कॉलोनी, जिसे संत भीखम सिंह कॉलोनी के नाम से भी जाना जाता है, विश्वास नगर, इलाका शाहदरा, उत्तर पूर्वी दिल्ली, दिल्ली– 110032 में स्थित खसरा संख्या–500/2 में संपत्ति संख्या–32/28 (प्लॉट संख्या–28 और ब्लॉक संख्या–32),क्षेत्रफल 20.06 वर्ग मीटर यानी 24 वर्ग गज,जिसका आच्छादित/कुर्सी क्षेत्रफल 20.06 वर्ग मीटर के साथ भूतल, साझा छत, साझा मार्ग, सीढ़ियाँ और अविभाजित एवं अविभाज्य आनुपातिक भूमि का हिस्सा है, पूर्व–गली 20 फीट चौड़ी पश्चिम–श्री दीपक कुमार की संपत्ति उत्तर–शंकर लाल की संपत्ति दक्षिण– श्री राज कुमार की संपत्ति

ऋणकर्ता(ओं) को एतद्द्वारा सलाह दी जाती है कि वे माँग सूचना(ओं) का अनुपालन करें और इसमें उल्लिखित माँग राशि और भुगतान की प्राप्ति की तिथि तक लागू ब्याज, अतिरिक्त ब्याज, बाउंस शुल्क, लागत और व्यय सहित इस प्रकाशन की तिथि से 60 दिनों के भीतर भुगतान करें। उधारकर्ता कृपया ध्यान दें कि एमओएचएफएल एक सुरक्षित ऋणदाता है और उधारकर्ता द्वारा प्राप्त ऋण सुविधा उधारकर्ता द्वारा गिरवी रखी गई सुरक्षित संपत्ति/संपत्तियों के विरुद्ध एक सुरक्षित ऋण है।
यदि उधारकर्ता निर्धारित समय के भीतर अपनी देनदारियों का पूर्ण रूप से भुगतान करने में विफल रहता है,तो एमओएचएफएल अधिनियम की धारा 13(4) के तहत सुरक्षित संपत्ति(ओं) पर कब्जा लेने के लिए सभी अधिकारों का प्रयोग करने का हकदार होगा, जिसमें बिक्री के माध्यम से या अधिनियम और उसके नियमों के तहत उपलब्ध किसी अन्य उपाय का आह्वान करके उसे स्थानांतरित करना और भुगतान प्राप्त करना शामिल है, लेकिन यह इन्हीं तक सीमित नहीं है। एमओएचएफएल को बिक्री या हस्तांतरण के अधिकार को लागू करने से पहले सुरक्षित संपत्ति(यों) को कुर्क करने और/या सील करने का भी अधिकार है। सुरक्षित संपत्ति(यों) की बिक्री के बाद, एमओएचएफएल को शेष राशि की वसूली के लिए अलग से कानूनी कार्यवाही शुरू करने का भी अधिकार है,यदि गिरवी रखी गई संपत्तियों का मूल्य एमओएचएफएल को देय बकाया राशि को कवर करने के लिए अपर्याप्त है। यह उपाय किसी अन्य कानून के तहत एमओएचएफएल को उपलब्ध सभी अन्य उपायों के अतिरिक्त और उनसे स्वतंत्र है।
ऋणी(यों) का ध्यान सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13(8) की ओर आकर्षित किया जाता है,और अधिनियम की धारा 13(13) की ओर भी ध्यान दिलाया जाता है, जिसके तहत ऋणी(यों) को एमओएचएफएल की पूर्व लिखित सहमति के बिना सुरक्षित परिसंपत्तियों का निपटान या लेन–देन करने या बिक्री, पट्टे या अन्यथा (व्यावसायिक गतिविधि के अलावा) किसी भी सुरक्षित परिसंपत्ति को स्थानांतरित करने से रोका/निषिद्ध किया जाता है और उपरोक्त का अनुपालन न करना उक्त अधिनियम की धारा 29 के तहत दंडनीय अपराध है। मांग नोटिस की प्रति अधोहस्ताक्षरी के पास उपलब्ध है और ऋणी(यों) यदि चाहें तो इसे सामान्य कार्यालय समय के दौरान किसी भी कार्य दिवस में अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

स्थानः दिल्ली
दिनांकः 20.11.2025
अनुवाद में त्रुटि या विसंगति होने पर अंग्रेजी संस्करण मान्य होगा।
हस्ता./–
प्राधिकृत अधिकारी,
(मोतीलाल ओसवाल होम फाइनेंस लिमिटेड)

गृहम हाउसिंग फाइनेंस लिमिटेड

(पूर्व में पूनावाला हाउसिंग फाइनेंस लिमिटेड)

पंजीकृत कार्यालयः 6वीं मंजिल, बी बिल्डिंग, गंगा ट्रूनो, लोहेगांव, पुणे, महाराष्ट्र 411014
शाखा का पताः प्रथम तल, सत्या बिजनेस पार्क, 1, नवल किशोर रोड, हजरतगंज, लखनऊ, पिन– 226001

ई–नीलामी–बिक्री सूचना सरफेसी एक्ट के तहत सुरक्षित अचल आस्ति की बिक्री

वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 और 9 के तहत अचल आस्तियों की बिक्री हेतु ई–नीलामी बिक्री सूचना

[illegible]

क्र.सं.	प्रस्ताव सं. ग्राहक का नाम	मांग सूचना की तिथि और बकाया राशि (रु.)	कब्जे का प्रकार	सम्पत्ति का विवरण	सुरक्षित मूल्य	ईएमडी (आरपी की 10 प्रतिशत)	ईएमडी जमा करने की अंतिम तिथि	बोली वृद्धि	सम्पत्ति निरीक्षण की तिथि एवं समय	नीलामी की तिथि एवं समय	ज्ञात ऋणभार/न्यायालय वाद, यदि कोई हो
1.	ऋण संख्या HI000441000000 05010817 इरशाद अली, नगीना	नोटिस दिनांकः 09.12.2024 कुल बकायाः रु. 15,86,379/– (रु. पंद्रह लाख छियासी हजार तीन सौ उनासी मात्र) 09.12.2024 तक देय, साथ ही भविष्य का ब्याज @14.75% प्रति वर्ष ब्याज की देय	भौतिक	[illegible]	रु. 9,00,000/– (रु. नौ लाख मात्र)	रु. 90,000/– (रु. नब्बे हजार मात्र)	28.11.2025 अप. 05 बजे से पूर्व	10,000/–	25.11.2025 (पूर्वा. 11 बजे अप. 4 बजे)	06.12.2025 (पूर्वा. 11 बजे से 1 बजे तक)	शून्य

[illegible]

किसी भी मामले में यदि स्थानीय भाषा के प्रकाशन और अंग्रेजी समाचार पत्र प्रकाशन की सामग्री के बीच कोई अंतर है, तो फाइनेंशियल एक्सप्रेस में प्रकाशित अंग्रेजी समाचार पत्र की सामग्री मान्य होगी।

दिनांकः 20.11.2025, स्थानः लखनऊ
हस्ता/– प्राधिकृत अधिकारी गृहम हाउसिंग फाइनेंस लिमिटेड (पूर्व में पूनावाला हाउसिंग फाइनेंस लिमिटेड)

ई–नीलामी सूचना

IDBI BANK

आईडीबीआई बैंक लिमिटेड

रिटेल रिकवरी, ग्राउंड फ्लोर, 4/65, पदम सिंह रोड, करोल बाग, नई दिल्ली–110005

24 दिसंबर, 2025 को 11.00 बजे पूर्वा. से 12.00 बजे दोपहर तक आयोजित होने वाली वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 के तहत अचल आस्तियों की बिक्री हेतु ई–नीलामी विक्रय सूचना

[illegible]

प्रतिभूत आस्तियों की बिक्री की अनुसूची

क्र.सं.	कर्जदार/सह–कर्जदार/जमानती का नाम	माँग सूचना की तिथि और उसमें उल्लिखित बकाया राशि	प्रतिभूत आस्तियों का विवरण	कब्जे की प्रकृति	कब्जे की तिथि	आरक्षित मूल्य ईएमडी बोली वृद्धि	ईएमडी तथा संविदा दस्तावेज जमा करने की अंतिम तिथि	ईएमडी जमा करने के लिए खाता विवरण	अधिकृत प्राधिकारी/नोडल अधिकारी का नाम तथा संपर्क नं.
1.	मैसर्स महाजन ऐंड कंपनी, इसके प्रोपराइटर श्री निशित महाजन और श्रीमती रीता महाजन के माध्यम से (बंधककर्ता)	12.06.2025 तक रु. 1,88,53,043.00/– तिथि 10.06.2025 तक तथा 11.06.2025 से ब्याज एवं अन्य प्रभार	यूनिट नं. एम–10, न्यू मुल्तान नगर, दूसरी मंजिल छत के अधिकार सहित, दिल्ली–110056	(भौतिक या सांकेतिक) सांकेतिक	20.09.2025	रु. 1,80,00,000/– रु. 18,00,000/– रु. 1,00,000/–	23.12.2025	खाता संख्या– 55034915010026 नाम– आईडीबीआई बैंक लिमिटेड, आईएफएससी कोड – IBKL0000550	सुश्री रंजना प्रसाद 9810449799 तथा श्री प्रदीप कुमार– 9771112070 श्री इंद्रपाल सिंह 011-69297163

ई–नीलामी बिक्री के संक्षिप्त नियम एवं शर्तें : [illegible]

सरफेसी अधिनियम 2002 के नियम 9(1) एवं 8(6) के तहत 15/30 दिवसीय विधिक बिक्री सूचना

कर्जदार/जमानतियों को एतद्द्वारा अपडेट के साथ उपर्युक्त राशि ई–नीलामी तिथि के पूर्व अदा करने हेतु अधिसूचित किया जाता है जिसमें असफल रहने पर सम्पत्ति की नीलामी/बिक्री कर दी जायेगी और शेष बकाया, यदि कोई हो, की वसूली ब्याज तथा लागत सहित की जायेगी।

तिथि : 18.11.2025, स्थान : नई दिल्ली
हस्ता./– अधिकृत प्राधिकारी, आईडीबीआई बैंक लि.

ट्रूहोम फाइनेंस लिमिटेड

(पूर्वतः श्रीराम हाउसिंग फायनैंस लिमिटेड के नाम से प्रसिद्ध)

पंजीकृत कार्यालय : श्रीनिवास टावर, प्रथम तल, डोर नंबर 5, पुराना नंबर 11, द्वितीय लेन, सेनाटोफ रोड, अलवरपेट, तेनामपेट, चेन्नई–600018
प्रधान कार्यालय : लेवल–3, वॉकहार्ट टावर्स, ईस्ट विंग सी–2 ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई 400 051; वेबसाइट : www.truhomefinance.in

मांग सूचना

एतद्द्वारा सूचित किया जाता है कि निम्नलिखित कर्जदार/रों ने ट्रूहोम फाइनेंस लिमिटेड (पूर्व में श्रीराम हाउसिंग फाइनेंस लिमिटेड) से प्राप्त ऋण सुविधाओं के मूलधन और ब्याज चुकाने में चूक की है और उक्त ऋण खाते अनार्जक आस्तियों (एनपीए) की श्रेणी में सूचीबद्ध किए जा चुके हैं। वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफासी ऐक्ट) की धारा 13(2) के तहत उनको उनके अंतिम ज्ञात पते पर मांग सूचना जारी की गई है। उक्त मांग सूचना के अतिरिक्त, उन्हें इस सार्वजनिक नोटिस के माध्यम से भी सूचित किया जा रहा है।
कर्जदारों, प्रतिभूतियों, बकाया राशि, धारा 13(2) के तहत प्रेषित मांग सूचनाओं और उनके तहत दावा की गई राशि का विवरण निम्नानुसार है :–

कर्जदार/सह–कर्जदार का नाम और पता	प्रत्याभूत आस्तियों का सम्पत्ति पता	मांग सूचना की तिथि एवं बकाया राशि रू. में
श्री मनमोहन गर्ग पुत्र श्री चुन्नी लाल मकान संख्या डी6/147, सेक्टर–6, रोहिणी, उत्तर पश्चिम, दिल्ली–110085 अन्य पता :–प्लॉट नं.–30, नगर पालिका नं. 4798–99, वार्ड नं. 13, डिप्टी गंज, सदर बाजार, दिल्ली–110006. श्रीमती इंदु गर्ग पत्नी श्री मनमोहन गर्ग मकान संख्या ए–3/71, सेक्टर–5, रोहिणी, उत्तर पश्चिम, दिल्ली–110085 अन्य पता : मकान संख्या डी6/147, सेक्टर–6, रोहिणी, उत्तर पश्चिम, दिल्ली–110085 अन्य पता :–प्लॉट नं.–30, नगर पालिका नं. 4798–99, वार्ड नं. 13, डिप्टी गंज, सदर बाजार, दिल्ली–110006. श्री रोहित गर्ग पुत्र श्री चुन्नी लाल मकान नंबर 297/2, ब्रह्मा मंदिर के पास, बेगू रोड, पटेल बस्ती, सिरसा, हरियाणा–125055 अन्य पताः–प्लॉट नं.–30, नगर पालिका नं. 4798–99, वार्ड नं. 13, डिप्टी गंज, सदर बाजार, दिल्ली–110006. मेसर्स एनआर संस यूटेंसिल्स प्राइवेट लिमिटेड इसके स्वामी/भागीदार/प्रबंधक निदेशक/अधिकृत हस्ताक्षरकर्ता के माध्यम से कार्यालयः जी.एफ.–4798–99/30, डिप्टी गंज, सदर बाजार, दिल्ली–110006. ऋण राशि – रु. 1,03,46,466/– लैन. – SLPHGPRK0002485 एनपीए तिथि – 03–नवंबर–2025.	संपत्ति के सभी अंश एवं खंड : संपत्ति एमपीएल संख्या 4798–99, वार्ड संख्या 13, प्लॉट संख्या–30, प्रथम तल, बिना छत के अधिकार के, क्षेत्रफल 54.81 वर्ग गज, डिप्टी गंज, सदर बाजार, दिल्ली–110006 में स्थित और एमपीएल संख्या 4798–99, वार्ड संख्या 13, प्लॉट संख्या–30, द्वितीय एवं तृतीय तल, छत के अधिकार के साथ, क्षेत्रफल 42.28 वर्ग गज, प्रत्येक तल, डिप्टी गंज, सदर बाजार, दिल्ली–110006 में स्थित है। सीमाः–पूर्वः– गली, पश्चिमः– गली, उत्तरः– दूसरे की संपत्ति, दक्षिणः– संपत्ति का हिस्सा	मांग सूचना तिथि– 11–नवंबर–2025 रुपये 1,12,33,326/– (रुपये एक करोड़ बारह लाख तैंतीस हजार तीन सौ छब्बीस मात्र) 10 नवंबर 2025 तक + अब तक उल्लिखित ब्याज और आकस्मिक व्यय, लागत आदि।

अतः, आप, कर्जदारों से, ऊपर वर्णित पूरी बकाया राशि तथा भुगतान की प्राप्ति की तिथि तक ब्याज और दंडात्मक ब्याज भी, जो देय हो सकता है, इस सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर, चुकाने की मांग की जाती है। ऐसा नहीं करने पर, अधोहस्ताक्षरी उपर्युक्त प्रतिभूतियों के प्रवर्तन के लिए सरफासी ऐक्ट के तहत कार्रवाई करने हेतु विवश होगा। कृपया ध्यान दें कि उक्त अधिनियम की धारा 13(13) के अनुसार, आपको हमारी सहमति के बिना उपरोक्त प्रतिभूतियों को बिक्री, पट्टे या अन्यथा किसी भी प्रकार से हस्तांतरित करने से प्रतिबंधित किया गया है।

स्थान : दिल्ली
दिनांक : 20–11–2025
हस्ता./– प्राधिकृत अधिकारी– ट्रूहोम फाइनेंस लिमिटेड
(पहले श्रीराम हाउसिंग फाइनेंस लिमिटेड के नाम से प्रसिद्ध)